File No. 16/01/2018-IEPFA (Vol. II) Investor Education and Protection Fund Authority Ministry of Corporate Affairs Government of India

Ground Floor, Jeevan Vihar Building, 3, Parliament Street, New Delhi-01, Dated: 13th April, 2020

То

All Stakeholders, Nodal Officers (IEPF) of Companies, All Regional Directors and Registrar of Companies

Subject: Filings under section 124 and section 125 of the Companies Act 2013 r/w IEPFA (Accounting, Audit, Transfer and Refund) Rules 2016 in view of emerging situation due to outbreak of COVID- 19

Sir,

In view of the situation emerging out of the outbreak of COVID-19, which requires adherence of social distancing norms, the stakeholders have pointed about various difficulties and sought relaxation especially in procedures related to transfer of money remaining unpaid or unclaimed for a period of seven years in terms of the provision of section 124(5) of the Companies Act, 2013 (the Act) and transfer of shares under Section 124(6) of the Act read with the IEPFA (Accounting, Audit, Transfer and Refund) Rules.

2. In this regard, it may be noted that the Ministry of Corporate Affairs has already allowed filing in MCA-21 registry without additional fees till 30th September, 2020 through General Circular No. 11/2020, dated 24th March, 2020 and General Circular No. 12/2020, dated 30th March, 2020. Therefore, the necessary relaxation, insofar as filing of various other IEPF e-forms (IEPF-1, IEPF-1A, IEPF-2, IEPF-3, IEPF-4, IEPF -7) and e-verification of claims filed in e-form IEPF-5, is concerned, the same has already been provided. Therefore, the stakeholders may plan other concomitant actions accordingly.

3. This issues with the approval of competent authority.

(Navneet Chouhan)

(Navneet Chouhan) General Manager

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E-Gov section, Ministry of Corporate Affairs